

CP.No.170/00070/2018/CAT/BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00070/2018

IN

ORIGINAL APPLICATION NO.170/00056/2017

DATED THIS THE 22ND DAY OF FEBRUARY, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

Shri Dhirendra Kumar Jha,
S/o. late Sri Upendra Prasad Jha,
Aged 53 years, Working as
Additional Commissioner of Income Tax,
Range-4(1), BMTC Building,
80 Feet Road, 6th Block, Koramangala,
Bengaluru – 560 095
Residing at Flat No. F-7, Type-V,
Income Tax Colony, 2, Infantry Road,
Bengaluru – 560 001

.....Petitioner

(By Advocate Shri Aravind V. Chavan)

Vs.

1. Shri Hasmukh Adhiya
Revenue Secretary
Government of India,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi – 110 001

2. Shri Sushil Chandra,
Chairman
Central Board of Direct Taxes,
North Block,
New Delhi – 110 001

....Respondents

(By Shri Vishnu Bhat, Counsel for the Respondents)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Petitioner seeks to withdraw the CP and seeks liberty after the Hon'ble High Court case is over. It is allowed.

2. CP is dismissed. Notices are discharged. No order as to costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00070/2018

Annexure-AC1: Copy of the order in OA No. 56/2017 dated 08.11.2017

Annexure-AC2: Copy of the memorandum of application in OA No. 56/2017

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